HIGH COURT OF MANIPUR
AT IMPHAL

N O T I F I C A T I O N

Imphal, the 3rd November, 2026

No. HCM/Misc./89-Estt(V)/ : In compliance with the order dated 15.10.2026 passed by the Hon'ble Supreme Court in M.A. Nos. 1889–1891 of 2025 in Civil Appeal Nos. 3640–3642 of 2025, *Periyammal (Dead through LRs) & Ors. v. V. Rajamani & Anr.*, and in order to facilitate expeditious execution of decrees, the Hon'ble Chief Justice is pleased to designate the Secretary of each District Legal Services Authority (DLSA), as Member Secretary of District Execution Cell of respective district, as an interim measure.

The District Execution Cells shall perform the following functions:

1. Monitor affidavits of assets filed by judgment-debtors pursuant to directions of Executing Courts under Order XXI Rule 41(2) of the Code of Civil Procedure, 1908, in Form No. 16A of Appendix E.

2. Prepare an execution plan, modelled on Schedule XVI of Draft Commercial Court Rules, 2021, identifying assets of judgment-debtor and specifying proposed steps for attachment and execution, along with timelines for each step, and place the plan immediately before the concerned Executing Court.

3. Assist the Executing Courts in resolving bottlenecks arising in execution proceedings, particularly in relation to attachment and sale of properties and enforcement of disbursal of amounts held by banks or financial institutions.

The Executing Courts shall consider the execution plans submitted by the respective Cells and pass appropriate orders for attachment and execution. The Cells shall function in aid of the Executing Courts and shall not exercise any independent judicial power.

By orders etc.,

Sd/-

(OJESH MUTUM)
REGISTRAR GENERAL
HIGH COURT OF MANIPUR

Endt. No HCM/Misc./89-Estt(V)/ 23403(A) Imphal, the 3rd November, 2026

Copy to:

1. The Principal Secretary to Hon'ble the Chief Justice, High Court of Manipur.
2. The P.S. to Hon'ble Mr. Justice A. Bimol Singh, Judge, High Court of Manipur.
3. The P.S. to Hon'ble Mr. Justice A. Guneshwar Sharma, Judge, High Court of Manipur.
4. All the District & Sessions Judges, Manipur/ Judges, Family Courts/Judges, ND&PS, Manipur/ Member Secretary, MASLSA/ Presiding Officer, MACT/Revenue/Cooperative Tribunal/ Addl. District & Sessions Judges (FTCs).
5. All the Registrars, High Court of Manipur.

6. All the Joint Registrars, High Court of Manipur.
7. All the Chief Judicial Magistrates/Civil Judges (Sr. Divn.).
8. All JMFCs/Civil Judges (Jr. Divn.).
9. All the Deputy Registrars, High Court of Manipur.
10. System Analyst, High Court of Manipur.
    - for uploading on the website.
11. All the Superintendent, High Court of Manipur.
12. Concerned File/Guard File.

13/11/24

REGISTRAR GENERAL
HIGH COURT OF MANIPUR